

The hon. Minister has said that a Committee was sent to find out method of diversification of industry with the help of some new balancing machines. My question is whether the hon. Minister has found out that the industry have got the new balancing machines and they have begun producing new items. Secondly, if there are export possibilities and if they have been investigated, I want to know whether these industries have begun exporting those things and, is not, what are the difficulties.

SHRI MOJINUL HAQUE CHOU-DHURY : If they would have diversified, the question of closure would not have come. They are said to be closed because they are producing oil engines. Therefore, it is begging the same question. With regard to the export, as I have said, we tried to export oil engines. For that, the S.T.C have been requested and they are exploring the possibilities. Wherever there is possibility, they will try to help them. So far as diversification is concerned, I have no doubt that some of them have begun. The hon. Members themselves say that—there are 400 or 500 such industries—and according to them even if 100 and odd are in difficulty, the others would have already taken to some other production.

12.38 hrs.

PAPERS LAID ON THE TABLE

REPORTS UNDER ARTICLE 151(1) OF CONSTITUTION

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table a copy each of the following Reports under article 151(1) of the Constitution :—

- (1) Hindi version of the Audit Report (Commercial) 1970—Part VI—Comprehensive appraisal on the working of the Indian Telephone Industries Limited.
- (2) Report of the Comptroller and Auditor General of India for the year 1969-70—Union Government (Commercial)—Part VIII—Appraisal

of the working of the Indian Airlines. *Placed in Library. See No. LT—1739/72.*

REVIEW AND REPORT OF NATIONAL COAL DEVELOPMENT CORPORATION, LTD., AND OF HINDUSTAN COPPER, LTD.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) (i) Review by the Government on the working of the National Coal Development Corporation Limited, Ranchi, for the year 1970-71,
- (ii) Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT—1740/72.*]
- (2) (i) Review by the Government on the working of the Hindustan Copper Limited for the year 1970-71.
- (ii) Annual Report of the Hindustan Copper Limited, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT—1741/72.*]

NOTIFICATION UNDER PASSPORTS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : I beg to lay on the Table a copy of Notification No. G.S.R. 70 (E) (Hindi and English versions) published in Gazette of India dated the 5th February, 1972, under sub-section (3) of sec-

[Shri Surendra Pal Singh]

tion 24 of the Passports Act, 1967. [*Placed in Library. See No. LT-1742/72.*]

12.39 hrs.

UNTOUCHABILITY (OFFENCES)
AMENDMENT AND MISCELLANEOUS
PROVISION BILL*

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN) : I beg to move for leave to introduce a Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the people Act, 1951.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951."

The motion was adopted.

PROF. S. NURUL HASAN : I introduce the Bill.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : May I make a submission, Sir ?

MR. SPEAKER : Mr. Panigrahi, I have already allowed a Calling Attention motion on that. It all depends on your good luck, whether you come through the ballot or not.

12.40 hrs.

MATTERS UNDER RULE 377

(i) M.P. CHIEF MINISTER'S REPORTED STATEMENT ABOUT JAN SANG HAVING RECEIVED MONEY FROM US CONSULATE DURING ELECTIONS

SHRI SAMAR GUHA (Contai) : Sir, I

want to draw your attention to a serious report that has appeared in the papers. The Chief Minister of Madhya Pradesh, Shri P. C. Sethi, has made a serious allegation against Jana Sangh for having complicity with the USA Embassy and also for having received money from them for the purpose of elections. I quote what he has said in the House in reply to the debate there :

"...an officer of the American Consulate had visited this State during the elections and they had met some Jana Sangh candidates. In some places, they had tried to influence Muslim voters."

This is one of the extremely grave allegations, I should say, against a party which has been recognised by the Election Commissioner as a national party. For the security of the whole principle of our democracy and also the national solidarity, I would request the Central Government to have a CBI inquiry into this type of serious allegation. It would have been quite proper if this statement would have been made by a Central Minister on the floor of the House, I want to draw the attention of the Home Minister, He should come out with a statement on the basis of the allegations that have been made and whether any *prima facie* case was established by the Government of Madhya Pradesh. It is absolutely essential that the whole country should know whether there was complicity of the U.S. Consul, whether they tried to influence the election by offering money to a certain political party. Just a few days ago the CPM were accusing some political party of having complicity with KGB in West Bengal. These are the type of allegations made. If these charges are proved, I should say, they have no right to exist in this country as political parties—those who have foreign help, foreign connection and foreign money for the purpose of elections, I want to draw your attention to this because these allegations are of extremely grave nature. Therefore, the Minister concerned should come out with a statement whether a *prima facie* case has been built up against Jan Sangh and if so, what are the bases of the *prima facie* case. The whole country must know about it.

श्री अर० बी० बड़े (खारगोन) : अध्यक्ष महोदय, अभी जो बातें जनसंघ के सम्बन्ध में कही